



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष १०, अंक १६]

शुक्रवार, जुलै ५, २०२४/आषाढ १४, शके १९४६

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असाधारण क्रमांक ४६

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Public Universities (Amendment) Act, 2024 (Mah. Act No. XXVI of 2024), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,

Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXVI OF 2024.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 5th July 2024).

An Act further to amend the Maharashtra Public Universities Act, 2016.

Mah. VI of 2017. WHEREAS it is expedient further to amend the Maharashtra Public Universities Act, 2016, for the purposes hereinafter appearing; it is hereby enacted in the Seventy-fifth Year of the Republic of India, as follows :—

1. This Act may be called the Maharashtra Public Universities Short title. (Amendment) Act, 2024.

Amendment
of section 100
of Mah. VI of
2017.

2. In section 100 of the Maharashtra Public Universities Act, 2016 (hereinafter referred to as “the principal Act”), in sub-section (5),—

Mah.VI
of 2017.

(i) in clause (a), after the words “the Public Works Department” the words “or the Public Sector Undertakings of the Government of Maharashtra or Government of India” shall be added;

(ii) after clause (a), the following proviso shall be inserted, namely :—

“Provided that, if the work is executed through the Public Sector Undertakings of the Government of Maharashtra or Government of India, the Chancellor shall select such Public Sector Undertakings from the panel of three experienced and reputed Public Sector Undertakings of the Government of Maharashtra or Government of India, prepared by the university with prior approval of the Management Council;”.

Amendment
of section 109
of Mah. VI of
2017.

3. In section 109 of the principal Act,—

(i) in sub-section (3), in clause (g), for the second proviso and the Table, the following proviso and the Table shall be substituted, namely :—

“Provided further that, to extend the date of grant of final approval by the State Government, for the academic year 2024-2025, the date referred to in clause (g) of sub-section (3) as specified in column (2) of the Table given below, shall be read as provided in column (3) of the said Table :—

TABLE

Clause (1)	Date provided in existing provision (2)	Date provided for Academic Year 2024-25 (3)
(g)	on or before the 15th June of the year in which such new college or institution is proposed to be started.	on or before the 15th July 2024.”;

(ii) in sub-section (4), in clause (d), for the second proviso and the Table, the following proviso and the Table shall be substituted, namely :—

“Provided further that, to extend the date for grant of permission by the State Government, for the academic year 2024-2025, the date referred to in clause (d) of sub-section (4) as specified in column (2) of the Table given below, shall be read as provided in column (3) of the said Table :—

TABLE

Clause (1)	Date provided in existing provision (2)	Date provided for Academic Year 2024-25 (3)
(d)	on or before the 15th June of the year in which permission is sought.	on or before the 15th July 2024.”.